

1	2	3	4	5
27.	Chandigarh	8.06	3.52	1.20
28.	Dadra & Nagar Haveli	1.44	0.00	0.00
29.	Daman & Diu	1.44	0.50	0.00
30.	Delhi	368.21	109.21	70.24
31.	Lakshadweep	2.70	1.19	0.00
32.	Pondicherry	9.26	7.03	5.53
33.	Others*	1674.55	2016.88	2964.74

* Funds released to agencies other than State Government and State Nodal Agencies under biogas, improved chulha, biomass gasifier and small hydro power programmes.

Cauvery Water Dispute

670. SHRI N.K. PREMCHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) the stage at which the adjudication process of Cauvery water dispute stands at present;

(b) whether the Government propose to expedite the adjudication process;

(c) if so, the details thereof; and

(d) whether the Government propose to release at least 40 TMC of Cauvery water to Kerala for its river valley projects;

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) to (c) The Cauvery Water Disputes Tribunal was set up on 2nd June 1990. The Tribunal passed an interim order on 25.6.1991. The dispute is still under adjudication. The Tribunal has been set up under Inter State Water Disputes Act, 1956 which does not provide for a time frame by which the Tribunal should complete its adjudication.

(d) No, Sir.

(e) Does not arise.

[English]

Reconstitution of Haj Committee

671. SHRI SHANKAR PRASAD JAISWAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to reconstitute the Central Haj Committee and to amend/re-enact the Haj Committee Act, 1959;

(b) if so, the details of the proposals, indicating the reasons therefor;

(c) whether term of the present Committee is coming to an end; and

(d) if so, the steps taken to constitute a new Committee?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) Yes, Sir.

(b) to (d) The Haj Committee Act of 1959 provides that the minimum life of the Haj Committee be of three years. Since the present Committee has already completed more than five years, the Government had decided to reconstitute it. Nominations from different sources as required under the Act have been received. On 25th September, 1998, the Supreme Court issued a stay order on the reconstitution of the Committee. Action to reconstitute the new Committee will be taken after the stay order has been vacated.

The Government has been examining the question of replacing the Haj Committee Act of 1959 for some time. A Bill will be introduced in Parliament after all the required consultations have been completed.

Review of Utilisation of Fund

672. SHRI SANDIPAN THORAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have reviewed the position regarding utilisation of funds for basic services like drinking water and other Central schemes by the States;

(b) if so, the details of funds sanctioned, actually released and utilised during each of the last three years, Scheme-wise and State-wise; and

(c) the effective steps being taken/proposed to be taken to ensure effective use of funds sanctioned/released for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) to (c) Centrally Sponsored Schemes for basic services like drinking water are formulated by the Central Ministries/Departments in consultation with the State Governments/Union Territories and are implemented by the State Governments/Union Territories. The concerned nodal Ministries/Departments regularly monitor and review their Centrally Sponsored Schemes through monthly/